

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 3845 of 2015

Ramyash Yadav

.... ..

Petitioner

Versus

The State of Jharkhand & Ors.

.. ... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner

.....
: Mr. Shiv Prasad, Advocate

For the Respondents

: Mr. Gaurav Raj, AC to AAG-II

06/ 07.09.2021.

It appears from office note dated 04.09.2021 that defect nos.3, 8 and 9 as pointed out vide stamp reporting dated 17.08.2015 have not been removed.

Defect nos.3, 8 and 9 are as follows:-

Defect no.3- Cause title and case no. is missing on the heading of anneuxre-1.

Defect no.8- T/c of page no.16 is not proper as there are blank spaces.

Defect no.9- T/c of page no.19, 24 to 27 and 29 is not complete.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 14.09.2015, when no one appeared and two weeks time was granted to remove the defects, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 06.09.2019, when no one appeared, however, two weeks time was granted to remove the defects, but defects have not been removed.

Thereafter the writ petition was listed before the co-ordinate Bench of this Court on 26.08.2020 and two weeks time was granted, even then defects have not been removed.

Learned counsel for the petitioner has prayed for two weeks time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 18.08.2015.

Put up this case on 22.09.2021.

Office is directed to reflect the name of learned counsel, Mr. Sachin Kumar, AAG-II for the State in the cause-list in place of learned counsel, Mr. Atanu Banerjee.

(Kailash Prasad Deo, J.)